

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 301**

**Appeal-104/252/ND/2024**

**IN THE MATTER OF:**

**Vinhdyachal Properties Pvt. Ltd.**

...

**Appellant/Petitioner**

**Versus**

**Registrar of companies**

...

**Respondent**

**Under Section: 252 (1) Comp. Act.**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv. Akshat Gupta, Adv. Sakshi Tikmany

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Applicant submitted that in the connected matters in Court No. 6 has passed that orders, thus he wants the present appeals also to be listed before Court No. 6 only. At his request, the hearing is deferred to 18.09.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**